

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 5th day of February 2001.

Contempt Application no. 34 of 2000

in

original Application no. 662 of 1999.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

Hon'ble Mr. M.P. Singh, Administrative Member

Subhash Babu, S/o Shri Jagdish Prasad Sharma,  
R/o Village and Post Kuwan Danda, Tahsil Faridpur,  
Distt. Bareilly.

... Applicant

C/A Shri R.K. Pandey  
Shri R.K. Shukla

Versus

1. Sanjai Singh, Senior Superintendent Post Office (East) Bareilly.
2. Ram Swaroop, mail overciare (ii) Bareilly (East).

... Respondents

C/Rs. Shri S.C. Tripathi

O R D E R (Oral)

Hon'ble Mr. R.R.K. Trivedi, V.C.

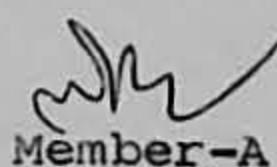
By this contempt application under section 17 of the Act, the applicant has shown grievance regarding non compliance of the order dated 10.06.99 passed in OA 662 of 1999. The applicant has challenged the order

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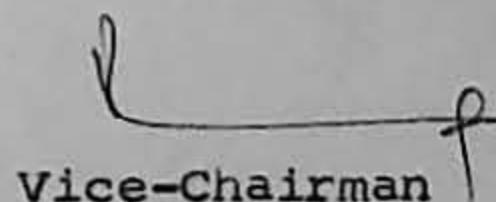
of termination dated 01.06.99. This Tribunal on 10.06.99 passed the order that the impugned letter is stayed.

2. Learned counsel for the respondents has submitted that as order has been complied with, no contempt is made out and proceeding is liable to be quashed.

3. We have considered the submission of learned counsel for the parties. In our opinion the interim order has been complied with, though there <sup>is</sup> some delay. However, the applicant may if so advised suitably amend his OA for any apprehended loss or injury on account of delay. Subject to aforesaid observation this contempt application is disposed of. Notices issued are discharged.



Member-A



Vice-Chairman

/pc/